



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/382/2015/ ARE-13

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 30.09.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Shri L.Srinivas, Village Accountant, Donabaghatta 2nd Circle, Bhadravathi Taluk, Shimoga Dist- reg.

Ref:- 1) Government Order No.RD 33 BDP 2015 dated 17.06.2015.

2) Nomination order No. UPLOK-2/DE/382/2015 dated 14.07.2015 of Upalokayukta, State of Karnataka.

3) Inquiry report dated 29.09.2021 of Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru.

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The Government by its order dated 17.06.2015 initiated the disciplinary proceedings against Shri L.Srinivas, Village Accountant, Donabaghatta 2<sup>nd</sup> Circle, Bhadravathi Taluk, Shimoga Dist, [hereinafter referred to as Delinquent Government Official, for short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination UPLOK-2/DE/382/2015 dated 14.07.2015 nominated Additional Registrar of Enquiries-5, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him. Subsequently, the Additional Registrar of Enquiries-4 was re-nominated and finally, the Additional Registrar of Enquiries-13, was re-nominated as the Inquiry Officer to continue the said departmental inquiry.

3. The DGO was tried for the following charges:-

“That, you-DGO by name L. Srinivas, Village Accountant, Donabaghatta 2<sup>nd</sup> Circle, Bhadravathi Taluk, Shimoga District while working in the said capacity, one Sri. Budensab s/o Sri. Akbar Sab r/o Thadasa Village of Donabaghatta post, Kasaba 1<sup>st</sup> hobli in Bhadravathi Taluk, Shivamogga District has lodged the complaint before the Police Inspector, Karnataka Lokayukta, Shivamogga on 06/01/2014 against you alleging that the lands bearing Sy.No.10P measuring 1 acre 22 guntas, Sy.No.24/1 measuring 0.07 guntas, Sy.No.24/2 measuring 1 acre 8 guntas and Sy.No.86/2P measuring 17 guntas all are situated at Thadasa Village are standing in the name of his father by name Sri. Akbar Sab S/o Buden Sab and his father has made hissas in the said properties between the complainant and his brothers and in order to get the registered Partition Deed in the office Sub-Registrar Office, a map was required and for the purpose of the said map it is necessary to mention

the total area in the RTC's as per Akar Bandh and hence, the complainant gave an application before Tahasidar of Bhadravathi taluk on 08/10/2013. The said application was sent to you the DGO for submitting your verification report. When, the complainant approached you DGO and enquired about the said work, you DGO told him that; the said work cannot be done without paying the bribe amount. Not willing to pay the bribe amount the complainant approached the Police Inspector of Karnataka Lokayukta, Shivamogga on 4/01/2014 at about 10.30 am and informed about the demand of bribe made by you DGO, then the said Police Inspector gave a voice recorder to the complainant for recording your voice in respect of demanding of bribe amount. Thereafter, on the same day at about 5 pm, the complainant came to your office and enquired about his work and at that time you DGO has demanded bribe amount of Rs.3,000/- for the said work and then the complainant approached the Lokayukta Police on 6/1/2014 and returned the voice recorder and lodged the complaint. On the basis of the said complaint the Police Inspector has registered a case in Cr. No.1/2014 against you the DGO for the offences punishable u/s 7, 13(1) (d) r/w 13(2) of P.C. Act 1988 and the Investigation Officer after securing the panchas has completed the pre trap-formalities on 7/1/2014 and on the same day at about 11.50 am raided to the private office you DGO situated near SLN temple and you DGO was caught hold by the Lokayukta Police while demanding and receiving the bribe amount of Rs.3,000/- from the complainant and the amount found in your possession was seized under mahazar in the presence of panchas by the I.O and you DGO has failed give satisfactory account or explanation for the said tainted amount found with you and thereby, you-DGO has failed to maintain absolute integrity and devotion to the duty, and caused dereliction of duty and acted in a manner of unbecoming of a Government Servant and thereby committed misconduct as enumerated U/R 3(1)(i)

to (iii) of Karnataka Civil Service (Conduct) Rules 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Shri L.Srinivas, Village Accountant, Donabaghatta 2<sup>nd</sup> Circle, Bhadravathi Taluk, Shimoga Dist, is proved.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer.

6. As per the information furnished by the Enquiry Officer, the DGO Shri L.Srinivas, is due to retire from service on 30.10.2031.

7. Having regard to the nature of charge(demand and acceptance of bribe) 'proved' against the DGO and considering the totality of circumstances, it is hereby recommended to the Competent Authority to impose penalty of “ compulsory

retirement on DGO Shri L.Srinivas, Village Accountant,  
Donabaghatta 2<sup>nd</sup> Circle, Bhadravathi Taluk, Shimoga Dist".

8. Action taken in the matter shall be intimated to this  
Authority.

Connected records are enclosed herewith.

*B.S. Patil 20/9/21*  
(JUSTICE B.S.PATIL)  
Upalokayukta,  
State of Karnataka.

BS\*

